

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

R.A. No.244/92 in O.A. No.1224/91 Date of Decision : 39.7.7 > 0 Union of India & Ors. Vs. Smt. Yashodra Devi0 = 0

This is a Review Application filed by the respondent, (Union of India & Ors.) against the judgement dt. 10.4.1992 by which the application was disposed of with the direction to the respondents to grant family pension to the applicant as per chtitlement, according to the Extant Rules. She was held entitled to the arrears of pension mnot from 1977, but from the date when she made the representation to the respondents, i.e., from 4.7.1989. In this Review Application, both the parties were herd on merits. What is contended by the learned councel for the Union of India & Ors. is that they had filed a short reply on admission. However, if the respondents, i.e., the petitioners in the R.A. desired to file a detailed reply, they should have made a request at the time of hearing.

- 2. As provided by Section 23(3)(f) of the Act, the Tribunal possesses the same powers of review as are vented in a civil court while trying a civil suit. As perithe provisions of Order XLVII, Rule 1 of the Code of Civil Procedure, a decision/judgement/order can be reviewed:
 - (i) if it suffers an error apparent on the case of the record; or

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- (ii) is liable to be reviewed on account of discovery of any new material or evidence which was not within the knowledge of the party or could not be produced by him at the time the judgement was made, despite due deligence; or
- (iii) for any other sufficient reason construed to mean "analogous reason".
- 3. There is no ground to review the judgement. The Review Application is devoid of merit and is, therefore, dismissed.

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(J.P. SHARMA)

MEMBER (J)